

[Shri S. C. Jamir]

- (i) The Employees' Provident Funds (Seventh Amendment) Scheme 1969, published in Notification No. G.S.R. 14 in Gazette of India dated the 3rd January, 1970 (English version) and the 21st March, 1970 (Hindi version). [*Placed in Library. See No. LT-3497/70*]
- (ii) The Employees' Provident Funds (Amendment) Scheme, 1970, published in Notification No. G.S.R. 396 in Gazette of India dated the 7th March, 1970. [*Placed in Library. See No. LT-3498/70*]
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (i) above. [*Placed in Library. See No. LT-3499/70*]

REGISTRATION OF NEWSPAPERS  
(CENTRAL) AMENDMENT  
RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table a copy of the Registration of Newspapers (Central Amendment Rules, 1969) published in Notification No. 4/9/68 Coord/GSR in Gazette of India dated the 3rd January, 1970 (Hindi version) and the 28th March 1970 (English version) under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [*Placed in Library. See No. LT-3500/70*]

ANNUAL REPORTS ETC. OF NATIONAL SEEDS CORPORATION LTD. NEW DELHI, AND ASSAM AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE,

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table—

- (i) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and for comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3501/70*]
- (b) (i) Annual Report of the Assam Agro-Industries Development Corporation Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3502/70*]
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-3503/70*]

ANNUAL REPORTS OF INDIANS TELEPHONE INDUSTRIES LTD., BANGALORE, 1968-69 AND INDIANS TELEGRAPH (FIFTEENTH AMENDMENT) RULES, 1969

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS

(SHRI SHER SINGH) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-3504/70*]

- (2) (i) A copy of the Indian Telegraph (Fifteenth Amendment, Rules, 1969, (Hindi and English versions) published in Notification No. G.S.R. 6 in Gazette of India dated the 3rd January, 1970, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-3505/70*]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-3506/70*]

REPORT OF INDIANS DELEGATION  
TO 53RD SESSIONS OF ILC  
GENEVA

SHRI S. C. JAMIR : I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 53rd Sessions of the International Labour Conference held at Geneva in June, 1969. [*Placed in Library See No. LT-3507/70*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to enclose a copy of the Architects Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 7th May, 1970."

ARCHITECT BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Architects Bill, 1970, as passed by Rajya Sabha,

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE  
FOR NATIONAL CADET CORPS

THE MINISTER OF DEFENCE AND  
STEEL AND HEAVY ENGINEERING  
(SHRI SWARAN SINGH) : I beg to move the following :—

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as member of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 17th June, 1970, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National